

O.I.H

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO.1960

TO BE ANSWERED ON MARCH 09, 2016

VIOLATION OF CONSTRUCTION NORMS

No. 1960 SHRI FEROZE VARUN GANDHI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether many buildings built in various parts of the country for the rehabilitation of various slum clusters have breached the 900 metre restriction of building flats near Defence bases;
- (b) If so, the reasons for not following the Supreme Court guidelines regarding construction in the vicinity of strategic areas;
- (c) the details of monitoring mechanism put in place so that such lapses do not occur in future; and
- (d) the number of construction sites which are in the vicinity of such strategic areas across the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION

(SHRI BABUL SUPRIYO)

(a) : Housing and Slum are State subjects and therefore, it is the responsibility of the State/ UT Government to prescribe planning and building construction norms which are in conformity with the extant laws. The Central Government through its schemes only

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assists State / UT / City Government in facilitating housing for the urban poor including slum dwellers.

Ministry of Defence has reported that some cases of buildings for rehabilitation of various slum clusters having come up in the vicinity of Defence installation and in restricted zones notified under Works of Defence Act 1903. In one case relating to Air Force, building has come up on land over which there is dispute between Air Force and State Government with regard to ownership and Air Force is in the process of filing a title suit against the State Government.

(b)&(c): Buildings coming up in areas notified under Works of Defence Act 1903 are objected to by Defence Authorities. In addition, in accordance with instructions issued by Ministry of Defence vide letter dated 18.5.2011, buildings beyond a certain height coming up within 500 meters of Defence installations are also objected to if it is assessed that they constitute a security hazard. The Ministry of Defence has stated that it is not aware of any Supreme Court Guidelines in this matter.

(d): As regards the norms of construction sites which are in vicinity of strategic areas across the country, Ministry of Defence has stated that the information is not kept centrally.

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